

Central Bureau of Investigation is not inquiring into the matter properly and, he has given certain suggestions.

All that I wish to make, Sir, is the Chairman of Jubilee Finance has come up rather late with the suggestion, even then the Government should seize this opportunity and ask him what are the facts that are in his possession. After all, the hon. prime Minister in this House has himself said that he will monitor the Bofors case on day to day basis and let the parliament know about it. This is the significant development that has taken place and we want to know from the Government what is their reaction and what further Actions are they going to take in this regard.

12.31 hrs.

PAPERS LAID ON THE TABLE

Notification Under International Airports Authority Act, 1971 etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) On behalf of Shri Ghulam Nabi Azad I beg to lay on the Table—

- (1) A copy of the International Airports Authority of India (Employees Contributory Provident Fund and Family Pension Fund) Amendment Regulations, 1993 (Hindi and English ver-

sions) published in Notification No. PERS/1114/75-Vol.VI in Gazette of India dated the 9th March, 1993 under subsection (4) of section 37 of the International Airports Authority Act, 1971 together with an Explanatory Note thereon.

[Placed in Library. See No. LT 5650/94]

- (2) A copy of the Aircraft (First Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 20(E) in Gazette of India dated the 12th January, 1994 under section 14A of the Aircraft Act, 1934 together with an Explanatory Note thereon.

[Placed in Library. See No. LT 5651/94]

Thirty first Report of the Commissioner for Linguistic Minorities in India, from July 1990 to June 1991 and on explanatory Note showing reasons for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri Sitaram Kesri I beg to lay in the Table—

- (1) A copy of the Thirty-First Report (Hindi and English versions) of the Commissioner for Linguistic Minorities in India for the period from July 1990 to June, 1991

- (2) An explanatory Note (Hindi and English versions) regarding delay in laying the above Report.

the year 1992-93 under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.

[Placed in Library. See No. LT 5652/94]

Annual Report and Review on the working of Indian Council of Arbitration, New Delhi for 1992-93 and a statement showing reasons for delay in laying these papers etc.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 1992-93 together with Audit Report thereon.

THE MINISTER OF COMMERCE
(SHRI PRANAB MUKHERJEE): I beg to lay on the Table:

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Marine Products Export Development Authority, Kochi, for the year 1992-93

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1992-93 alongwith Audited Accounts.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Arbitration, New Delhi, for the year 1992-93.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 5654/94]

Financial Estimates and Performance Budget for 1994-95 of the Employees State Insurance Corporation

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri P.A. Sangna: I beg to lay on the Table a copy of the Financial Estimates and performance Budget for the year

[Placed in Library. See No. LT 5653/94]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for

1994-95 (Hindi and English versions) of the Employees' State Insurance Corporation under section 36 of the Employees State Insurance Act, 1948.

[Placed in Library. See No. LT 5655/94]

**Notification under Dock workers
(Regulation of Employment) Act,
1948**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri Jagdish Tytler, I beg to lay on the Table—

- (1) A copy of the Bombay Dock Workers (Regulation of Employment) Revocation Scheme, 1994 (Hindi and English versions) published in Notification No. S.O. 203(E) in Gazette of India dated the 25th February, 1994 under section 8A of the Dock Workers (Regulation of Employment) Act, 1948.
- (2) A copy of the Notification No. S.O. 204(E) (Hindi and English versions) published in Gazette of India dated the 25th February, 1994 directing that all the powers and functions exercised or performed by the Bombay Dock Labour Board shall be exercised or performed by the Chairman, Bombay Port Trust, Bombay for a period of one year with effect from the 25th February, 1994 issued under sub-section (1) of section 6B of the Dock Workers

(Regulation of Employment) Act, 1948.

[Placed in Library. See No. LT 5656/94]

**Annual Report of Press Council of
India New Delhi for 1992-93
alongwith a statement showing for
delay in laying these papers**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri K.P. Singh Deo, I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 5657/94]

**Annual Report of Centre for
Development of Telematics, New
Delhi, for 1991-92 and a statement
showing reasons for delay in
laying these papers**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri Sukh Ram, I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 1991-92 alongwith Audited Accounts.
- (2) Statement (Hindi and English version) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 5658/94]

Notification under Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): I beg to lay on the Table a copy of the Notification No. S.O. 893(E) (Hindi and English versions) published in Gazette of India dated the 25th November, 1993 specifying the ports of Okha, Bombay, Cochin, Madras, Visakhapatnam, Port Blair, Calcutta and Porbandar as "Specified Ports" for the purpose of the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981 issued under section 2 of the said Act.

[Placed in Library. See No. LT 5659/94]

Notification Under Essential Commodities Act, 1955

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): I beg to lay on the Table a copy of the Notification No. S.O. 305(E) (Hindi and English versions) published in Gazette of India dated the 11th April, 1994 directing the supplies of fertilisers to be made by domestic manufacturers of fertiliser to various States. Union Territories/Commodity Board during the period from the 1st April, 1994 to the 30th September, 1994 (Kharif 1994 Season) under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT 5660/94]

Notification Under Consumer Protection Act, 1986 and Review on the working of and Annual Report of Mineral and Metals Trading Corporation India Ltd, New Delhi, for 1992-93 etc.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): I beg to lay on the Table—

- (1) A copy of the Consumer Protection (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No G.S.R. 800(E) in Gazette of India dated the 30th December, 1993 under sub-section

(1) of section 31 of the Consumer Protection Act 1986.

delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 5661/94]

[Placed in Library. See No. LT 5663/94]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

Report of the Comptroller and Auditor General of India—Union Government (No. 1 of 1994)—(Commercial) for the year ended its 31st March, 1993 Review of Accounts etc.

(i) Review by the Government on the working of the Mineral and Metals Trading Corporation India, Limited, New Delhi, for the year 1992-93.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—

(ii) Annual Report of the Mineral and Metals Trading Corporation India, Limited, New Delhi for the year 1992-93. along-with Audited Accounts and Comments of the comptroller and Auditor General thereon.

(1) Report of the Comptroller and Auditor General of India—Union Government (No. 1 of 1994) — (Commercial) for the year ended the 31st March 1993 — Review of Accounts.

[Placed in Library. See No. LT 5662/94]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Bombay, for the year 1992-93 alongwith Audited Accounts.

[Placed in Library. See No. LT 5664/94]

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indiann Institute of packaging. Bombay, for the year 1992-93.

(2) Report of the Comptroller and Auditor General of India—Union Government (No. 2 of 1994) — (Commercial) for the year ended the 31st March, 1993 — Comments on Accounts.

[Placed in Library. See No. LT 5665/94]

(4) Statement (Hindi and English versions) showing reasons for

(3) Report of the Comptroller and Auditor General of India — Union Government (No. 3 of

1994) – (Commercial) for the year ended the 31st March, 1993 – Audit Observations.

[Placed in Library. See No. LT 5666/94]

Notifications Containing Presidents Order Re:appointment of Shri Arun Sinha in place of Shri M.C. Gupta, Issued Under Article 280 of the Constitution and Notification Under Customs Act 1962 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): I beg to lay on the Table—

- (1) A copy of the Notification No. S.O. 223(E) (Hindi and English versions) published in Gazette of India dated the 16th March, 1994 containing President's order regarding appointment of Shri Arun Sinha as member—secretary of the Finance Commission in place of Shri M.C. Gupta upto the 30th June, 1994 issued under article 280 of the Constitution.

[Placed in Library. See No. LT 5667/94]

- (2) A copy of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 118(E) published in Gazette of India dated the 28th February, 1994 together with an explanatory memorandum containing Corrigendum to the Notification No. G.S.R. 607(E) pub-

lished in Gazette of India dated the 13th September, 1993.

- (ii) G.S.R. 291(E) published in Gazette of India dated the 2nd March, 1994 together with an explanatory memorandum containing Corrigendum to the Notification No. G.S.R. 785(E) published in Gazette of India dated the 27th December, 1993.
- (iii) G.S.R. 294(E) published in Gazette of India dated the 3rd March, 1994 together with an explanatory memorandum making certain amendments to Notification No. 208/77 Cus., dated the 1st October, 1977 so as to include Bhutan for giving duty drawback facility on exports of goods to Bhutan through Land Customs Stations of Darranga or Ulapani, subject to the payments for such goods being received in freely convertible currency.
- (iv) G.S.R. 321 (E) published in Gazette of India dated the 18th March, 1994 together with an explanatory memorandum making certain amendments to the Notifications mentioned in the table annexed with the Notification.
- (v) G.S.R. 393(E) published in Gazette of India dated the 21st April 1994 together with an explanatory memorandum making certain amendments to Notification No.

29/89 Cus., dated the 1st March, 1989 so as to prescribe basic customs duty of Rs. 35 per kg. and Rs.50 per kg. as standard and preferential rates respectively for almonds in shell.

Statements showing Action taken by Government on various Assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha

[Placed in Library. See No. LT 5668/94]

- (3) A copy of the Securities and Exchange Board of India (Annual Report) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 373(E) in Gazette of India dated the 7th April, 1994 under section 31 of the Securities and Exchange Board of India Act. 1992.

[Placed in Library. See No. LT 5669/94.]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:—

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|-----|--|------------------------|------------------------|
| (1) | Statement No. XXIX
[Placed in Library. See No. LT 5670] | Seventh Session, 1986 | |
| (2) | Statement No. XXXVI
[Placed in Library. See No. LT 5671] | Ninth Session, 1987 | Eighth
Lok
Sabha |
| (3) | Statement No. XXXIII
[Placed in Library. See No. LT 5672] | Eleventh Session, 1988 | |
| (4) | Statement No. XXVII
[Placed in Library. See No. LT 5673] | Second Session, 1990 | |
| (5) | Statement No. XXIII
[Placed in Library. See No. LT 5674] | Third Session, 1990 | Ninth
Lok
Sabha |
| (6) | Statement No. XX
[Placed in Library. See No. LT 5675] | Sixth Session, 1990 | |
| (7) | Statement No. XX
[Placed in Library. See No. LT 5676] | Seventh Session, 1991 | |

(8)	Statement No. XIX [Placed in Library. See No. LT 5677]	First Session, 1991	
(9)	Statement No. XVI [Placed in Library. See No. LT 5678]	Second Session, 1991	
(10)	Statement No. XIV [Placed in Library. See No. LT 5679]	Third Session, 1992	
(11)	Statement No. XII [Placed in Library. See No. LT 5680]	Fourth Session, 1992	
(12)	Statement No. IX [Placed in Library. See No. LT 5681]	Fifth Session, 1992	Tenth Lok Sabha
(13)	Statement No. VIII [Placed in Library. See No. LT 5682]	Sixth Session, 1993	
(14)	Statement No. IV [Placed in Library. See No. LT 5683]	Seventh Session, 1993	
(15)	Statement No. II [Placed in Library. See No. LT 5684]	Eighth Session, 1993	
(16)	Statement No. I [Placed in Library. See No. LT 5685]	Ninth Session, 1994	

Report of the Single Member Commission of Inquiry headed by Justice George Vadakkal (Retd.) to enquire into the incident of firing in Andrott (Lakshadweep) on 23.4.90 etc. and Notification under Delhi Municipal Corporation Act 1957 etc.

headed by Justice George Vadakkal (Retired) to enquire into the incident of Firing in Andrott (Lakshadweep) on the 23rd April, 1990.

(ii) Action taken Note on the above Report.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT: On behalf of Shri P.M. Sayeed I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commission of Inquiry Act, 1952:—

(i) Report of the Single Member Commission of Inquiry

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 5686/94]

- (3) A copy of the Notification No. U-14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazette dated the 5th March, 1994 making certain

amendments to the Order published in Notification No. U-14011/160/89-Delhi(i) dated the 6th January, 1990 issued under section 490 of the Delhi Municipal Corporation Act, 1957.

[Placed in Library. See No. LT 5687/94]

Annual Budget of the Damodar Valley Corporation, for 1994-95

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): I beg to lay on the Table a copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation for the year 1994-95. under subsection (3) of section 44 of the Damodar Valley Corporation Act, 1948.

[Placed in Library. See No. LT 5688/94]

Indo-Tibetan order Police, Sub-Inspector (Compounder/Stores/Pharmacist) Recruitment (Amendment) Rules 1993

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): I beg to lay on the Table a copy of the Indo-Tibetan Border Police, Sub-Inspector (Compounder/Stores/Pharmacist) Recruitment (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 581 in Gazette, of India dated the 27th November, 1993 under sub-section (3) of section 18 of the Central Reserve Police Force Act. 1949.

[Placed in Library. See No. LT 5689/94.]

Insecticides (Amendment) Rules, 1993, Annual Report and Annual Accounts of Indian Council of Agricultural Research, New Delhi for 1992-93 along with a statement showing reasons for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): On behalf of Shri S. Krishna Kumar, I beg to lay on the Table—

- (1) A copy of Insecticides (Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 533(E) in Gazette of India dated the 6th August, 1993 under sub-section (3) of section 36 of the Insecticides Act, 1968 together with a Corrigendum thereto published in Notification No. G.S.R. 696 (E) dated the 10th November, 1993.

[Placed in Library. See No. LT 5690/94]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1992-93.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1992-93, together with Audit Report thereon.
- (3) Statement (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (2) above.

delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 5691/94]

[Placed in Library. See No. LT 5692/94]

Annual Report, Annual Accounts and Review on the Working of National Institute of Health and Family Welfare, New Delhi, for 1992-93 and a statement showing reasons for delay in laying these papers

University Grants Commission (Recruitment) Amendment Rules, 1993, Annual Report and Review on the working of the Indian Institute of Advanced Study, Shimla, for 1992-93 along with a statement showing reasons for delay in laying these papers etc.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): On behalf of Dr. C. Silvera, I beg to lay on the table.

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1992-93.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1992-93, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Health and Family Welfare, New Delhi, for the year 1992-93.
- (2) Statement (Hindi and English versions) showing reasons for

- (1) A copy of the University Grants Commission (Recruitment) Amendment Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 720 (E) in Gazette of India dated the 26th November, 1993 under section 28 of the University Grants Commission Act. 1956.

[Placed in Library. See No. LT 5693/94]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the In-

dian Institute of Advanced Study, Shimla, for the year 1992-93.

cal Research, New Delhi, for the year 1992-93.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library. See No. LT 5696/94]

[Placed in Library. See No. LT 5694/94]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1992-93, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of Indian Council of Historical Research, New Delhi, for the year 1992-93.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 1992-93, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 1992-93.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library. See No. LT 5695/94]

[Placed in Library. See No. LT 5697/94]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1992-93, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Philosophical

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1992-93, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Museum, Calcutta, for the year 1992-93.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

delay in laying the papers mentioned at (14) above.

[Placed in Library. See No. LT 5700/ 94]

[Placed in Library. See No. LT 5698/94]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Manav Sangrahalaya Samiti, Bhopal, for the year 1991-92 alongwith Audited Accounts.

12.33 hrs.

ASSENT TO BILLS

[English]

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rashtriya Manav Sangrahalaya Samiti, Bhopal, for the year 1991-92.

SECRETARY-GENERAL: Sir, I lay on the Table the following nine Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 22nd February, 1994:—

- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(1) The Appropriation (Railways) Vote on Account Bill 1994

(2) The Appropriation (Railways) Bill, 1994

[Placed in Library. See No. LT 5699/94]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum Society, Allahabad, for the year 1991-92, alongwith Audited Accounts.

(3) The Manipur Appropriation (Vote on Account) Bill, 1994

(4) The Manipur Appropriation Bill, 1994

(5) The Jammu and Kashmir (Vote on Account) Bill, 1994

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of Allahabad Museum Society, Allahabad, for the year 1991-92.

(6) The Jammu and Kashmir Appropriation Bill, 1994

(7) The Banking Regulation (Amendment) Bill, 1994

(8) The Appropriation (Vote on Account) Bill, 1994

- (15) Statement (Hindi and English versions) showing reasons for

(9) The Appropriation Bill, 1994